

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dt. 19.1.04

The learned counsel for applicant prays for time for rectification of defects. Time granted till 28.1.04. Place it before Registrar on 29.1.04.

19.1.04  
REGISTRAR

Defect removed.  
For Registration pt.

6.2.04

6/2/04  
S.O. (C)

Registrar  
6/2/04

Memorandum  
For Admission pt.

6.2.04

Bench.

For Admission -  
copy served.  
Memorandum

Bench

31/3/04

Or. dt. 1.4.04

A copy of order alongwith copy of OA sent to the respnt. No. 4. Copies of said order prepared for counsels for both side.

12/4

SE (7)

Order dated 1.4.2004

Heard Shri P.K.Mohapatra, learned counsel for the applicant and Shri R.C.Rath, learned Standing Counsel (on whom a copy of O.A. has been served) appearing on behalf of the Respondents and perused the records.

The applicant has approached this Tribunal being aggrieved that his representation dated 24.7.2003 submitted to the Chief Engineer(C) -I, East Coast Railways, Bhubaneswar, has not yet been disposed of nor has he been informed <sup>of</sup> the outcome of his representation. From the records submitted by the applicant, it is found that his representation dated 24.7.2003 was duly forwarded by the Deputy Chief Engineer(C), Sambalpur to the Chief Engineer, (C) -I, East Coast Railway, Bhubaneswar vide his letter dated 11.8.2003 for disposal.

In view of these facts of the case, we hereby direct the Chief Engineer(C) -I, East Coast Railway (Res.No.4) to dispose of the said representation of the applicant within a period of 45 days from the date of receipt of this order. Liberty is granted to the applicant to approach this Tribunal, if he feels aggrieved, even if his representation is disposed of.

The O.A. is disposed of as above at the stage of admission. No costs.

Vice-Chairman  
Member (Judicial)